(e) whether premises, of any of the above film stars have been raided by Government; and

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(f) if so, their names and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SIIRI P. C. SETHI) : (a) to (f) The information is being collected and will be laid on the Table of the House.

TAX ARREARS OF SHRI DILIP KUMAR, FILM STAR

1696. DR. (MRS.) MANGLADEVI TALWAR : Will the PRIME MINISTER be pleased to state the total amount of arrears of Income-tax which Shri Dilip Kumar film actor, owes to Government at present and the steps taken so far to recover these arrears and with what result?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : The required information is given below : —

Assess- ment year	tax out-	Steps taken for recovery
	 Rs.	
1963-64		The tax is dis- puted in appeal. The question of fixing suita- ble instalments for payment of this arrear de- mand is under consideration.
1964-56	7,40,716.00	due in May,

RAIDING OF THE PREMISES OF FILM FINANCIERS AND PRODUCERS

to Questions

1697. DR. (MRS.) MANGLADEVI TALWAR : Will the PRIME MINISTER be pleased to state :

(a) whether Government have raided the premises of Film Financiers and Film Producers in the country during the last three years till July, 1969;

(b) if so, the names of the Film Stars in respect of whom papers were seized from the Film Financiers and Film Producers' premises indicating that black money was paid to those Film Stars; and

(c) the action taken by Government so far against the film people in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) Yes, Madam.

(b) According to the papers that were seized, black *money* was paid to S/Shri Dilip Kumar and Pran and Miss Waheeda Rehman. Investigations regarding some other film stars in respect of whom papers indicating payment of black money were seized are in progress. In the interest of successful investigations, the names of these persons cannot be disclosed at present.

(c) In respect of Shri Dilip Kumar, prosecution has been launched. In the cases of Miss Waheeda Rehman and Shri Pran, penalties for concealment of incomes have been levied. These cases were not considered fit for prosecution. In other cases, the question of taking necessary action will arise only after the investigations are completed.

t Central Industries in Madhya Pradesh

1326. SHRI SAWAISINGH SISO-DIA : Will the PRIME MINISTER be pleased to state :

(a) the number of industries set up by the Government of India in the Public Sector in Madhya Pradesh ;

tTransferred from the 18th August, 1969.

(b) the total cost in establishing such industries and annual income from them ;

(c) the total number of technical and non-technical people working in such industries ; and

(d) how many of them hail from Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) and (b) As on 31-3-1968, the latest year for which completed financial accounts are available, details regarding undertakings of the Central Government established in Madhya Pradesh, giving their cost, reckoned in terms of Gross Block and the net profit are given below :

Name of the under- taking/project	Value of Gross Block as at the end of March, 1968 (Rs. in lakhs)	Net pro- fit(+) (before tax) loss() (Rs. in lakhs)
1. Heavy Elec- tricals (India) Ltd.	6,590	()562
2. National News- print & Paper Mills Ltd.	1,182	(+)45
 Hindustan Steel Ltd. Bhilai Steel Project 	36,850	()778
4. National Mine- ral Develop- ment Corpn. Ltd.		
(i) Diamond Project, Panna .	89	() 18
(ii) Iron Ore Project, Bailadila	2,144	() I
5. National Coal Development Corporation Ltd.	4,963	(—)61 *

Relates to N. C. D. C. as a whole.

(c) Information is being collected and will be laid on the Table of the House as soon as possible.

(d) Statistics on regional or State domicile basis are not generally com piled.

fKERALA's Request for Special Assistance for Construction of Bunds and Irrigation Schemes

1588. SHRI KESAVAN (THAZHA-VA) : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the Government of Kerala have recently requested to the Central Government for special assistance of Rs. 25 crores for the construction of permanent bunds in the Kole lands in certain areas like Kuttanad, Trichur and Malabar, and Rs. 35 crores for some of the major irrigation schemes included in the Fourth Five Year Plan over a period of five years ; and

(b) if so, whether any decision has been taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD) : (a) No, Madam.

(b) Does not arise.

^INACCURACIES IN DEFENCE ACCOUNTS

1699. SHRI B. N. MANDAL : Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the G. P. Fund accounts are not properly maintained by the Controller General of Defence Accounts; and

(b) whether it is a fact that attention is not paid to correct the inaccurate G. P. Fund accounts even when inaccuracies are pointed out?

tTransferred from the 22nd August, 1969. tTransferred from the 28th August, 1969.